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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELH
ORIGINAL APPLICATION NO. 6/2012

IN THE MATTER OF:

NIZAMUDDIN
ASSOCIATION

WEST

APPLICANT

VERSUS

UNION OF INDIA & ORS

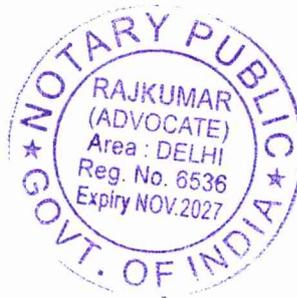
RESPONDENTS

INDEX

Sl. No.	Particulars	Pages
1.	Progress Report On Behalf Of Respondent – Delhi Jal Board With Affidavit.	1-6
2.	ANNEXURE P/1:- True copy of the communication dated 12.01.2026 to the Delhi Development Authority (DDA)	7
3.	ANNEXURE P/2:- A true copy of the communication dated 12.01.2026 to the Principal Chief Conservator of Forests (PCCF), Forest Department, GNCTD	8-9

Date:23/02/2026

Place: New Delhi



THROUGH

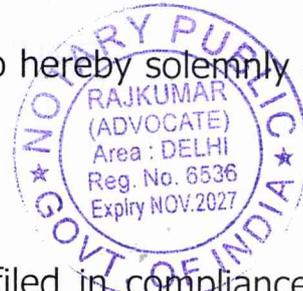
Priyanka

Priyanka swami
Advocate

Standing Counsel For DJB
F-13, Jangpura, New Delhi 110014

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELH****ORIGINAL APPLICATION NO. 6/2012****IN THE MATTER OF:****NIZAMUDDIN****WEST****APPLICANT****ASSOCIATION****VERSUS****UNION OF INDIA & ORS****RESPONDENTS****PROGRESS REPORT ON BEHALF OF DELHI JAL BOARD WITH
AFFIDAVIT.****MOST RESPECTFULLY SHOWETH:**

That I, Pankaj Kumar Atray, S/o late Sh. A. P. Sharma, aged about 56 years, presently working as Chief Engineer, Delhi Jal Board, GNCTD, Jhandewalan, Karol Bagh, New Delhi-110005, do hereby solemnly affirm and respectfully submit as under:



1. That the present Status Report is being filed in compliance with the directions passed by this Hon'ble Tribunal, placing on record

the updated position with respect to trapping of 43 drains falling within the jurisdiction of the Delhi Jal Board (DJB).

2. That this Hon'ble Tribunal, vide order dated 08.01.2026, was pleased to observe as under:

"3. Learned Counsel for DJB submits that the representation to the Forest Department, GNCTD and DDA have already been made, which are pending. Hence, the Forest Department, GNCTD and DDA are directed to consider the said representation as expeditiously as possible, preferably within a period of three weeks and reflect the decision in the next report, which is to be filed before the Tribunal within four weeks.

5. It is submitted by the learned counsel for DJB on the instruction from Mr. Adarsh Kumar, SE, Proj - 1, DJB, that once these 43 sub-drains are tapped there will be no discharge of untreated sewage in the Baramulla drain."

3. That in compliance with the aforesaid directions, it is respectfully submitted that out of the total 43 identified drains, 15 drains have already been successfully trapped. In addition thereto, 02 drains are targeted to be trapped by 28.02.2026 and 01 drain is targeted



to be trapped by 31.03.2026. Further, 22 drains are targeted to be trapped by 30.06.2026. One drain is carrying discharge emanating from NDMC area and the matter is presently under active coordination and persuasion with NDMC authorities for necessary compliance.

4. That there are 02 drains namely (i) Drain coming from Mehrauli, Chhatarpur, Saket and Dakshinpuri and (ii) Saidullahjab drain, which are emanating from unsewered areas. In order to address the discharge from these areas, a comprehensive sewerage network along with 02 Decentralized Sewage Treatment Plants (DSTPs) has been planned and tenders are being invited for the said works.

5. It is submitted that the unauthorized colonies falling within the catchment of the aforesaid proposed DSTPs are largely situated on forest land and declared affluent areas. In order to lay the requisite sewer lines through such forest land and declared affluent colonies, permissions from the competent authorities are mandatory. Accordingly, a communication dated 12.01.2026 was addressed to the Delhi Development Authority (DDA) under the PM-UDAY framework seeking requisite permission. **A true copy of**

the communication dated 12.01.2026 to the Delhi



Development Authority (DDA) is annexed herewith and marked as Annexure-P/1.

6. It is further submitted that a separate communication dated 12.01.2026 was also addressed to the Principal Chief Conservator of Forests (PCCF), Forest Department, GNCTD, seeking necessary approval/NOC for laying sewer infrastructure on forest land falling within the concerned areas. **A true copy of the communication dated 12.01.2026 to the Principal Chief Conservator of Forests (PCCF), Forest Department, GNCTD is annexed herewith and marked as Annexure-P/2.**
7. That till date, no response has been received from the aforesaid authorities. The execution of the sewer network and consequential trapping of discharge from the said two drains is therefore subject to grant of statutory permissions/NOCs from DDA and the Forest Department. Subject to receipt of such approvals, it is expected that the discharge from the said areas shall be effectively trapped and treated at the proposed DSTPs by 31.03.2028.
8. The summary of the status of all 43 drains is reproduced hereinbelow for ready reference:



No. of drain	Status
15	Trapped
02	Targeted to be trapped by 28.02.2026
01	Targeted to be trapped by 31.03.2026
01	NDMC
02	Targeted to be trapped by 31.03.2028
Balance 22 nos	Targeted to be trapped by 30.06.2026

9. That the Delhi Jal Board reiterates that once all the aforesaid 43 sub-drains are trapped, there shall be no discharge of untreated sewage into the Baramulla drain, in terms of the statement recorded before this Hon'ble Tribunal.

10. That the answering Respondent remains fully committed to ensuring complete interception, diversion and treatment of wastewater in a time-bound manner. All necessary administrative and technical measures are being undertaken to adhere to the timelines indicated above, subject to inter-departmental cooperation and statutory clearances.



- 11.** That the answering Respondent undertakes to file further progress reports before this Hon'ble Tribunal as and when directed and assures compliance with all directions in letter and spirit.



DEPONENT

PANKAJ KUMAR ATRAY
Chief Engineer (Dr.) Pr.-I
Delhi Jal Board, Govt. of NCT of Delhi
Varunalaya Ph.-II, Jhandewalan
New Delhi-110005

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of the above Status Report are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at New Delhi on this 23rd day of February, 2026.

ATTESTED

NOTARY PUBLIC

23 FEB 2026

DEPONENT

PANKAJ KUMAR ATRAY
Chief Engineer (Dr.) Pr.-I
Delhi Jal Board, Govt. of NCT of Delhi
Varunalaya Ph.-II, Jhandewalan
New Delhi-110005



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE SUPERINTENDING ENGINEER(C)-4
JAL SADAN, LAJPAT NAGAR
NEW DELHI- 110024
email: addlcedrpr2@gmail.com

"Wear Masks, Follow Physical Distancing, Maintain Hand Hygiene"



एक कदम स्वच्छता की ओर

"STOP CORONA;"

No. DJB/SE(Const.)-4/2026/ 13

Dated: 12/01/26

To,

Director (PM-UDAY)
Delhi Development Authority
Vikas Sadan
INA, New Delhi
Email- h.kumar2027@dda.gov.in

**Subject: Clarification and Action Plan Regarding Sewage Management in
Affluent Unauthorised Colonies Covered Under Gazette Notification
Dated 29.10.2019**

Reference:

1. Letter addressed to Vice Chairman, Delhi Development Authority vide No. No.DJB/CEO/2025/537 dated: 03.07.2025

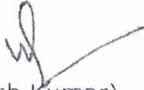
Sir,

With reference to the above-mentioned subject and earlier communication, it is submitted that no response has been received from DDA till date. This matter pertains to the regulations issued by the Ministry of Housing and Urban Affairs vide Gazette of India notification dated 29.10.2019 titled "The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019." As per the said regulations, no rights are to be conferred or recognised for affluent unauthorised colonies. However, the regulations do not clearly specify the authority responsible for provision, operation, and management of water supply and sewerage services in such colonies.

At present, the sewage generated from these colonies is flowing into sub-drains, which ultimately discharge into Barapullah Drain and thereafter into the River Yamuna, thereby contributing significantly to the pollution load. The matter of pollution of River Yamuna is under active consideration and monitoring by the Hon'ble National Green Tribunal.

In view of the above, it is once again requested that the action plan, if any, for management and treatment of sewage generated from these affluent unauthorised colonies may kindly be disclosed at the earliest. In case no such plan exists, permission may kindly be accorded to Delhi Jal Board (DJB) to lay the requisite sewerage infrastructure for proper collection, conveyance, treatment, and disposal of wastewater from these areas in the larger interest of public health and environmental protection.

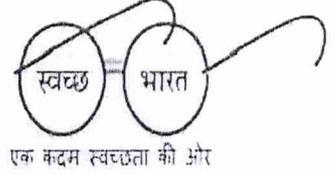
In view of the urgency involved and ongoing proceedings before the Hon'ble NGT, an early response in the matter is requested.


(Adarsh Kumar)
SE (Const)-4
12.01.2026



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE SUPERINTENDING ENGINEER(C)-4
JAL SADAN, LAJPAT NAGAR
NEW DELHI- 110024
email: addlcedrpr2@gmail.com

“Wear Masks, Follow Physical Distancing, Maintain Hand Hygiene”



“STOP CORONA;

No. DJB/SE(Const.)-4/2026/66

Dated: 12/01/26

To,

✓ **Pr. Chief Conservator of Forests & Head of Department,**

Department of Forest & Wildlife

A-Block, 2nd Floor, Vikas Bhawan,

I.P. Estate, New Delhi-110002.

Email: pccf-gnctd@delhi.gov.in

Subject: Request for permission/NOC for laying sewer line in unauthorized colonies situated on the forest land to prevent sewage discharge into River Yamuna.

Reference:

1. Letter addressed to Pr. Secretary (Environment & Forest) vide No. DJB/ CEO/2025/536 dated 03.07.2025
2. Letter addressed to Deputy Conservator of Forests vide No.F-32/DJB/EE(C)Dr-VI/2025/1428 dated 15.09.2025
3. Letter addressed to Pr. Chief Conservator of Forests & Head of Deptt. No. DJB/SE(Const.)-4/2025/346 dated 01.12.2025

Sir,

With reference to the above-cited subject and earlier communications, it is submitted that no response/communication has been received by Delhi Jal Board (DJB) in the matter till date. It is pertinent to mention that the sewage generated from unauthorized colonies situated on forest land cannot be intercepted and diverted in the absence of a No Objection Certificate (NOC) from your department. During discussions with local residents, it has been reported that certain pockets of unauthorized colonies fall within areas classified as forest land. In this regard, it is once again requested to kindly provide the exact demarcation of forest land existing within these unauthorized colonies. The said demarcation is essential to enable DJB to plan the alignment of sewer lines in such a manner that discharge of untreated sewage into drains can be effectively prevented.

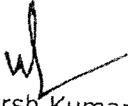
In the matter pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in OA No. 06/2012 titled Nizamuddin West Association vs. UOI & Ors., clear directions have been issued to ensure provision of sewerage facilities in these colonies as per the mandate of DJB. In this context, it is requested that the following information may kindly be provided at the earliest,

either:

- (i) a designated single-point discharge location for each unauthorized colony to facilitate trapping/diversion of sewage into the DJB sewerage network;
- or**
- (ii) information regarding any existing plan, if any, for removal or relocation of residents of the unauthorized colonies situated on forest land.

It is respectfully submitted that the proposed sewerage infrastructure works are of **public utility** nature and are essential to prevent pollution of River Yamuna. The works are in full consonance with the directions of the Hon'ble National Green Tribunal aimed at improving sewerage management in Delhi. It is further submitted that the proposed sewer lines shall be laid entirely underground and no tree cutting is involved in the execution of the project. The sole objective of the project is to prevent further discharge of untreated sewage into forest areas, water bodies, and drains.

In view of the urgency involved in controlling environmental degradation and improving sanitation in the area, it is once again requested that the matter may kindly be examined on priority and the necessary permission/NOC may please be issued at the earliest.


(Adarsh Kumar)
SE (Const)-4
12.01.2026